

Mr. Speaker: The hon. Members know that it is this House which has passed legislation on these matters. So far as the Representation of the People Act is concerned, the hon. Members know that a short time before the elections actually take place, the dates are announced.

An Hon. Member: The exact date.

Mr. Speaker: That is what the Commission has to do. No Minister of the Government can do so. So far as the general impression as to when the elections will take place is concerned, as at present advised the spokesman of the Government has said that the elections will be in February or March. What is the meaning of pinning the Government to a particular date which they are not competent to say in this House?

PAPERS LAID ON THE TABLE

AMENDMENTS TO AIR CORPORATIONS RULES

The Minister in the Ministry of Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of each of the following Notifications making certain further amendments to the Air Corporations Rules, 1954:

- (1) Notification No. 7-CA(9)/55, dated the 20th August, 1956.
- (2) Notification No. 7-CA(10)/55, dated the 17th August, 1956.

[Placed in Library. See No. S-411/56].

NOTIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS ACT

The Minister of Labour (Shri Khandubhai Desai): I beg to lay on the Table a copy of the Notification No. S.R.O. 2026, dated the 8th September, 1956, under sub-section (2) of section 4 of the Employees Provident Funds Act, 1952.

I also beg to lay on the Table a Copy of the Notification No. S.R.O. 2027, dated the 8th September, 1956, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952.

[Placed in Library. See No. S-412/56].

REPORT ON TRAVANCORE-COCHIN STATE TRANSPORT DEPARTMENT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a copy of the Report on the Travancore-Cochin State Transport Department by Shri K. P. Velu Pillay, in pursuance of an assurance given on the 3rd September, 1956, by the Deputy Minister of Railways and Transport in reply to Unstarred Question No. 1255 regarding Travancore-Cochin State Transport Department, by Shri V. P. Nayyar. [Placed in Library. See No. S-413/].

Shri Kamath: What was his name?

Shri Satya Narayan Sinha: His name is Shri K. P. Velu Pillay. It is given in the order paper itself.

Mr. Speaker: Hon. Members must look at the Order Paper.

DELIMITATION COMMISSION, INDIA, FINAL ORDERS

The Minister of Heavy Industries (Shri M. M. Shah): I beg to lay on the Table, under sub-section (3) of section 9A of the Delimitation Commission Act, 1952, a copy of each of the Delimitation Commission, India, Final Orders Nos. 32 to 35, published in the Gazettes of India Extraordinary, Part II, Section 3, dated the 30th July, 1956. [Placed in Library. See No. S-414/56].

AMENDMENTS TO CENTRAL EXCISE RULES

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table under section 38 of the Central Excises and Salt Act, 1944, a copy of the Central Excises Notification No. 10-CER/56, dated the 1st September, 1956, making certain further amendments to the Central Excise Rules, 1944. [Placed in Library. See No. S-415/56].

MINUTES OF COMMITTEE ON ABSENCE OF MEMBERS

Shri Altekar (North Satara): I beg to lay on the Table the minutes of the sittings of the Committee on Absence of Members from the sittings of the House (Seventeenth to